

ITEM NO.31

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s).1053/2012

(Arising out of impugned final judgment and order dated 08/09/2011
in CMWP No.7358/1981 passed by the High Court Of Judicature At
Allahabad)

SATYA NARAIN & ANR

Petitioner(s)

VERSUS

BANSH GOPAL(D) TR.LRS.& ORS. Respondent(s)
(With appln. (s) for exemption from filing O.T., with prayer for
interim relief and office report)

Date : 22/08/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. M.P. Singh, Adv.
Mr. Rajeev Kumar Bansal, Adv.

For Respondent(s) Mr. D. Bharat Kumar, Adv.
Mr. Sayooj Mohandas M., Adv.
Mr. Abhijit Sengupta, Adv.

Mr. S.R. Singh, Sr. Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. Kunal Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.
Hearing expedited.

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar

Signature Not Verified

Digitally signed by
Sarita Purohit
Date: 2014.08.26
17:29:57 IST
Reason: